

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):

(a) As per information furnished by the Board for Industrial and Financial Reconstruction (BIFR), there were 35 textile mills in Uttar Pradesh registered with the BIFR as on 31.1.97. Out of these 7 cases of mills have been dismissed as non-maintainable, 3 mills have been declared no longer sick, 18 mills have been recommended for winding up, and rehabilitation schemes have been sanctioned in the case of 2 mills.

(b) Government has set up the BIFR to enquire into the working of sick industrial companies and to prepare and sanction, as appropriate, schemes for revival of mills. Government has set up Textile Workers' Rehabilitation Fund Scheme (TWRFS) to provide interim relief to workers rendered jobless due to permanent/ partial closure of mills.

[English]

Basic Minimum Services

28. SHRI K. PRADHANI : Will the Minister of FINANCE be pleased to state

(a) the basic minimum services announced and subsequently approved by the Government;

(b) the amount spent on those programmes so far;

(c) whether the Government propose to continue the programmes pertaining to these basic minimum services during the Ninth Plan period, and

(d) if so, the fund reserved therefor ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The seven basic minimum services identified by the Chief Ministers Conference held on 4-5th July, 1996 and approved by the Government are :

- (i) 100 per cent coverage of provision of safe drinking water in rural and urban areas.
- (ii) 100 per cent coverage of primary health service facilities in rural and urban areas.
- (iii) Universalisation of primary education.
- (iv) Provision of Public Housing Assistance to all shelterless poor families.
- (v) Extension of Mid-day Meal Programme in primary schools, to all rural blocks and urban slums and disadvantaged sections.
- (vi) Provision of connectivity to all unconnected villages and habitations.
- (vii) Streamlining the Public Distribution System targeted to families below the poverty line.

(b) A sum of Rs. 1690.42 crore has been released to States/UTs so far.

(c) Yes, Sir.

(d) A sum of Rs. 2466 crore has been allocated to States/UTs in the 1996-97 budget in addition to the provisions already made in the Annual Plans of States/ UTs for these seven identified Basic Minimum Services. Out of this Rs. 250 crore was allocated for slum improvement programmes.

Liberalisation of Gold Import Scheme

29. SHRI KRISHAN LAL SHARMA.

SHRI K.H. MUNIYAPPA:

SHRI BHAKTA CHARAN DAS:

SHRI NAND KUMAR SAI:

SHRIMATI KETAKI DEVI SINGH:

SHRI SULTAN SALAHUDDIN OWAIISI.

Will the Minister of FINANCE be pleased to state

(a) whether the Government have further liberalised the gold import policy recently;

(b) if so, the details thereof;

(c) the impact of liberalisation on the domestic prices of gold; and

(d) the quantity and value of gold imported in the country since the new scheme put in operation?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b) The Government has increased the limit of gold which can be imported by a Non-Resident Indian from 5 kgs. to 10 kgs. by issuing a Notification No. 1/97-Cus. dated 1.1.1997, subject to payment of customs duty at Rs. 220/- per 10 gms. in foreign exchange.

(c) It has been reported that the price of gold in domestic market has come down by about Rs. 120/- per 10 gms. after the increase in the ceiling.

(d) 49.86 tons of gold valued at Rs. 1908.34 crores has been imported from 1.1.1997 to 15.2.1997.

Per Capita Grant to States

30. SHRI CHAMAN LAL GUPTA : Will the Minister of FINANCE be pleased to state

(a) the per capita Central grant given to each State during the Eighth Five Year Plan Period alongwith amount provided;

(b) the criterion fixed for providing Central grants; and

(c) the Central loans outstanding against each State at the end of 1995-96 and estimated to be at the end of 1996-97?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (c) A Statement is enclosed.

(b) The criteria and weightage fixed for providing Central assistance for State Plans under the Gadgil Mukherjee Formula is as under:

Criteria	Weightage%
1	2
A. Special Category States (10)*	30% share
B. Non-special Category States (15)**	70% Share
I. Population (1971)	60.00
II. Per Capita Income (a+b)	25.00
(a) States with per capita income below the national average	20.00
(b) All the 15 States	5.00
III. Performance (a to c)	7.50

* Presently in the pattern of 90% grant and 10% loan.

** Presently in the pattern of 30% grant and 70% loan.

(a) Tax effort	2.50
1	2
(b) Fiscal management	2.00
(c) National objectives (i to iv)	3.00
(i) Population Control	1.00
(ii) Elimination of female illiteracy	1.00
(iii) On-time completion of externally aided projects	0.50
(iv) Success in land reforms	0.50
IV. Special Problems	7.50
Total (I to IV)	100.00

Statement

Gross/per capita assistance provided during 9th Five Year Plan period 1992-97 and Ministry of Finance's loans outstanding as on 31.3.1996 and estimated to be outstanding as on 31.3.1997

States	1992-93		1993-94		1994-95		1995-96		1996-97		Loans outstanding as on 31.3.96 (Rs crores)	Loans est. to be outstanding as on 31.3.97 (Rs crores)	
	Population 1971 (Lakhs)	Gross Allocation (Rs.Crs)	Per-Capita (Rs.)	Gross Allocation (Rs.Crs)	Per-Capita (Rs.)	Gross Allocation (Rs.Crs)	Per-Capita (Rs.)	Gross Allocation (Rs.Crs)	Per-Capita (Rs.)	Gross Allocation (Rs.Crs)			Per-Capita (Rs.)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
A. Special Category													
1. Arunachal Pr.	4.68	247.60	5291	277.49	5929	306.87	6557	413.80	8942	445.46	9518	195.91	234.68
2. Assam	146.25	756.41	517	946.99	579	898.67	614	984.24	673	1137.35	778	3518.88	3695.91
3. Himachal Pr.	34.60	277.99	803	333.07	963	386.37	1117	501.50	1449	549.95	1589	1371.34	1628.94
4. J & K.	46.17	730.64	1582	790.44	1712	839.83	1819	1042.25	2257	1202.78	2605	2541.92	2757.89
5. Manipur	10.73	19.70	1805	207.70	1935	248.37	2315	293.33	2734	337.68	3147	178.30	199.74
6. Meghalaya	10.12	172.86	1708	183.50	1813	236.85	2340	244.20	2413	281.06	2777	216.63	245.30
7. Mizoram	3.32	161.49	4664	177.48	5346	216.68	6527	258.48	7786	273.69	8244	126.30	152.28
8. Nagaland	5.16	164.48	3188	187.05	3625	252.90	4901	285.90	5541	305.72	5925	227.24	247.46
9. Sikkim	2.10	98.41	4686	107.96	5141	134.96	6427	173.51	8262	188.36	8970	119.09	135.06
10. Tripura	15.56	211.01	1356	224.58	1443	251.10	1614	295.22	1897	136.98	2166	317.61	354.23
Total A	278.69	3014.59	1082	3336.26	1197	3772.60	1354	4492.43	1612	5059.03	1815	8813.22	9651.23
B. Non-Special Category													
1. Andhra Pr.	435.03	552.50*	127	607.50	140	747.50	172	777.50	179	940.97	216	9560.69	10771.92
2. Bihar	563.53	776.31	138	870.31	154	957.31	170	1055.11	187	1276.98	227	8551.39	9868.34

1	2	3	4	5	6	7	8	9	10	11	12	13	14
3. Goa	7.95	42.008**	528	43.00	541	50.34	633	58.34	734	61.33	771	756.70	802.02
4. Gujarat	266.97	247.72	92	255.22	96	281.55	105	331.08	124	397.93	149	8635.83	9608.49
5. Haryana	100.37	121.37	121	158.37	156	198.71	198	215.37	215	231.10	230	3228.83	3705.24
6. Karnataka	292.99	265.34	91	280.34	96	308.15	105	379.15	129	455.88	156	5941.03	6713.22
7. Kerala	213.47	324.33	152	369.28	173	384.58	180	428.08	201	492.35	231	4178.54	4767.74
8. Madhya Pr.	416.54	493.30	118	536.03	129	567.03	136	670.03	161	839.19	201	5664.38	6361.42
9. Maharashtra	504.12	434.24	86	438.24	87	460.24	91	570.24	113	702.69	139	13413.63	14984.78
10. Orissa	219.45	339.90	155	339.90	155	379.90	173	438.34	200	520.10	237	4204.75	4797.34
11. Punjab	135.51	162.92	120	162.92	120	169.26	125	217.92	161	245.36	181	9610.91	10707.56
12. Rajasthan	257.66	385.76	150	396.51	154	438.51	170	484.56	188	382.68	226	6101.01	6979.06
13. Tamil Nadu	411.99	515.92	125	550.92	134	654.14	159	670.14	163	771.55	187	7441.11	8541.78
14. Uttar Pr.	883.41	1142.71	129	1192.80	135	1293.80	146	1511.93	171	1841.41	208	18831.22	21294.51
15. W. Bengal	443.12	425.72	96	463.54	105	524.64	118	618.78	140	883.94	199	11102.73	13211.17
Total B	5152.11	6228.04	121	6664.88	129	7415.96	144	8426.57	164	10242.60	199	117222.77	133114.59
Total (A+B)	5430.80	9242.63	170	10001.14	184	11188.56	206	2919.00	238	15301.63	282	126035.99	142765.98

* Excluded Rs. 23 crores of Arrears for 1991-92.

** Excluded Rs. 10 crores for assembly building as one time assistance

Note: The per capita figures are derived on the basis of 1971 Census Population as used in the formula according to the Population Policy Statement 1977.

§: Including additional Central Assistance of Basic Minimum Services and Slum Development

Loans to Industries in Tamil Nadu

[Translation]

31. SHRI N.S.V. CHITTHAN : Will the Minister of FINANCE be pleased to state:

(a) the amount of assistance sanctioned and released by the financial and investment institution to industries in backward and under-developed areas of Tamil Nadu during each of the last two years and the current year so far;

(b) the number of units apply for these loans annually; and

(c) the details of guidelines adopted for considering the applications?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.

Post of Election Commissioner

32. SHRI PRABHU DAYAL KATHERIA :
SHRIMATI RATNMALA D. SAVANOR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a post of Election Commissioner is lying vacant for a long time in the Election Commission;

(b) if so, the reasons therefor;

(c) whether the Government propose to make appointment to the said post at the earliest; and

(d) if so, the time by which the said appointment is likely to be made?

THE MINISTER OF STATE OF THE DEPARTMENT